# GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS

#### **LOK SABHA**

# UNSTARRED QUESTION NO. 6656 ANSWERED ON FRIDAY THE 06<sup>TH</sup> APRIL, 2018 [CHAITRA 16, 1940(SAKA)]

#### **CASES OF CARTELISATION**

### **QUESTION**

6656. SHRI BHARTRUHARI MAHTAB: SHRI RAHUL SHEWALE: SHRI SANJAY DHOTRE:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

कारपोरेट कार्य मंत्री

- (a) whether the cases of cartelisation/unethical business practices by public and private sector companies to make profits have come to the notice of the Competition Commission of India (CCI) during each of the last three years and the current year;
- (b) if so, the details thereof indicating the number of such cases reported during the said period, sector-wise;
- (c) whether the CCI has conducted any enquiry in this regard and if so, the details and the outcome thereof;
- (d) the details of the penalty imposed by CCI on such companies during the said period, company-wise;
- (e) whether the penalty imposed by CCI on these companies have been honoured within the prescribed time limit and if so, the details thereof and if not, the reasons therefor, company-wise; and
- (f) the corrective steps taken by the CCI to recover the penalty and to curb the practice of cartelization/unethical business by companies in future?

## **ANSWER**

#### THE MINISTER OF CORPORATE AFFAIRS

(SHRI ARUN JAITLEY)

कारपोरेट कार्य मंत्री

(अरुण जेटली)

- (a) & (b) The Competition Commission of India (CCI) has stated that 121 cases in the year 2015-16, 161 cases in the year 2016-17, 72 cases in the year 2017-18 have been registered under Sections 3 and 4 of the Competition Act, 2002 in 14 sectors namely (i) Real Estate (ii) Financial Sector (iii) I&B (Film/Entertainment/TV/Print Media) (iv) Health/Pharmaceuticals (v) Automobiles (vi) Information Technology (vii) Petroleum/Gas (viii) Railways (ix) Civil Aviation (x) Power (xi) Chemicals& Fertilizers (xii) Iron & Steel (xiii) Coal and (xiv) Miscellaneous. As of now, no case has been registered during 2018-19.
- (c) to (f) 354 cases were registered in the last three years and the current year, out of which 271 cases were disposed of by the Commission under section 26(2), 26(6) and 27 of the Competition Act, 2002. CCI has imposed penalties on 87 companies/individuals for a sum of Rs.19,50,85,83,667/- and Rs.3,20,03,120/- have already been realized in the aforesaid period. Further, besides imposing penalty on contravening parties, the Commission has also issued cease and desist orders.

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